

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. T.A. 134 of 1996 (CO 2515(w) of 1984)

Present : Hon'ble Dr. B.C.Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

SUKUMAR CHANDRA KHAN

VS.

UNION OF INDIA & ORS.

For petitioner : None.

For respondents : Mr. B.K.Chatterjee, counsel.

heard on : 29.7.97 :: ordered on : 29.7.97.

O R D E R

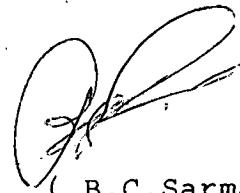
B.C.Sarma, AM

This T.A. which has arisen from CO 2515(w) of 1984 was filed by the petitioner against the impugned order of transfer. The writ petition was transferred by the Calcutta High Court and marked as T.A. 134 of 1996.

2. When the hearing of the matter was taken up today, Mr. B.K.Chatterjee, 1d. counsel for the respondents, submitted that the petitioner has already retired on attaining the age of superannuation on 31.7.91 and accordingly the application has become infructuous. A notice was issued on the 1d. counsel for the petitioner, but today none was present on behalf of the petitioner. Accordingly, the T.A. is dismissed as being infructuous. No order is passed as regards costs.

(D. Purkayastha)

MEMBER(J)



(B.C.Sarma)

MEMBER (A)